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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.337/2002

New Delhi, this 23rd day of October, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri M.P. Singh, Member(A)

1. Vijay Kumar  
152, Vikas Kunj  
Vikaspuri, New Delhi  
2. Smt. Santosh Dhamija  
276/2, Vikaspuri, New Delhi  
3. Smt. Satwant Kaur  
12A, Lajpat Nagar-III, New Delhi  
4. Smt. Prem Prashar  
C2D/28A, Janakpuri, New Delhi  
5. Smt. Om Kumari  
B-306, Sector 26, Noida .. Applicants

(Shri P.K. Sharma, Advocate - not present)

versus

Union of India, through

1. Secretary  
Department of Expenditure  
Ministry of Finance, New Delhi  
2. Chief of the Air Staff  
Air Headquarter, Vayu Bhavan, New Delhi  
3. Chief Administrative Officer  
Ministry of Defence  
C-II Hutsments, New Delhi .. Respondents

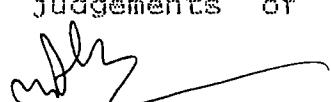
(Shri M.M. Sudan, Sr. Counsel through Shri Y.S. Chauhan,  
Advocate)

ORDER(oral)

Shri M.P. Singh, Member(A)

None appeared for the applicants. We have heard the learned counsel for the respondents and perused the records.

2. Applicants, five in number, seek directions to the respondents to refix their pay in the new EDP pay scales w.e.f. 1.1.86 as contained in respondents' OM dated 11.9.1989 instead of w.e.f. 11.9.89 with all consequential benefits. They have placed reliance on the judgements of this Tribunal dated 16.2.2000 in OA



351/1999, 1.5.2000 in OA 1325/98 and 31.7.2000 in OA 2639/1999 (Full Bench) and have contended that they are similarly situated like the applicants in the aforesaid OAs. These OAs were disposed of by this Tribunal holding that the applicants therein are entitled to the benefit of OM dated 11.9.89 with effect from 1.1.86 and with the directions to the respondents to grant the consequential benefits to the applicants therein.

3. Respondents in their reply have stated that they have already implemented the orders of this Tribunal in the aforementioned OAs in respect of the applicants therein and that they are now processing the case for extension of the benefits in respect of all similarly eligible EDP staff, including the present applicants, working under them.

4. In view of the above position, we hold that the applicants in the present OA are eligible for the EDP scales w.e.f. 1.1.86. Respondents are directed to grant the consequential benefits to the applicants within a period of three months from the date of receipt of a copy of this order. No costs.

*m/s*  
(M.P. Singh)  
Member(A)

*Ag*  
(V.S. Aggarwal)  
Chairman

/gtv/